

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.424
IA/2760/ND/2022, IA/2709/ND/2022, IA/2598/ND/2022 IN
IB/862/ND/2020

IN THE MATTER OF:

Shoes on Loose Pvt. Ltd.

...

Applicant

Order under Section 10 of IBC, 2016.

Order delivered on 18.05.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP

:

: Mr. Abhishek Devgan, Adv.

ORDER

IA/2598/ND/2022

We have heard the submissions made by the Ld. Counsel for the Resolution Professional. The Ld. Counsel for the Resolution Professional has moved the present application under Rule 11 of IBC Code, 2016 seeking early dissolution of the Corporate Debtor in terms of Section 54 of IBC, 2016. We have heard the submissions made by the Ld. Counsel for the Resolution Professional. Order is **reserved** in this matter.

In the interest of justice and fair play and to ensure that legitimate stakeholders are not deprived of their claims, the Resolution Professional is permitted to entertain the thirteen applicants' claim (who have not filed their claims within admissible period of 90 days) and collate the same as per provision of Code and Regulations framed thereunder. As the consequence, **IA/2709/ND/2022** and **IA/2760/ND/2022** stands **disposed of**.

Sd/-

DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-

P.S.N. PRASAD,
MEMBER (JUDICIAL)